

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

30. IA 4233/2023 IA 3244/2024 in C.P. (IB)/906(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024**

NAME OF THE PARTIES:- IA 3244/2024 Sakshi Jiwarajka Vs. Yes Bank
Limited Prakul Thadi
IN THE MATTER OF
Yes Bank Limited
V/s
Sakshi Jiwarajka

**Section: Application under any other provisions- IBC Sec 60(5) U/s 95(1) of
Insolvency and Bankruptcy Code, 2016**

ORDER

IA 4233 of 2023:- None present on behalf of the Applicant/RP. This Application has been filed by the Resolution Professional for placing on record report of RP filed u/s 99 of the Insolvency and Bankruptcy Code, 2016 which is annexed with the present Application as Annexure A. The said report is taken on record, and no order is called for. Accordingly, **IA 4233 of 2023** is **allowed** and **disposed of**.

IA 3244 of 2024:- Counsel, Nikita Panhalkar appeared for the Applicant/Personal Guarantor. List this matter on **10.07.2024**.

CP(IB) 906(MB)2022:- Counsel, Udita Miyan appeared for the Financial Creditor through VC and Counsel, Nikita Panhalkar appeared for the Personal Guarantor through VC. List this matter for written submissions on **10.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)